

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR STERNE INDIA PRIVATE LIMITED OPERATING IN E-COMMERCE (ONLINE B2B) INDUSTRY HAVING PAN INDIA OPERATIONS

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN No.	Sterne India Private Limited PAN: AAXCS7393C CIN: U74999KA2016PTC097331
2.	Address of the registered office	05th Floor, Salarpuria Sattva Eminence, Amani Bellendur Khane, Varthur Hobli, Bangalore East Taluk , Bellandur, Bengaluru- 560103
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	- The Company had its Registered and Principal Business Office in Bengaluru. - Refer to the detailed Invitation to Expression of Invitation (IEOI) document for additional information.
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	Refer to the detailed Invitation to Expression of Invitation (IEOI) document for additional information.
7.	Number of employees/ workmen	No Employees
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	https://www.excedor.com/sterne-india-private-limited/
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://www.excedor.com/sterne-india-private-limited/
10.	Last date for receipt of expression of interest	10 th October 2025
11.	Date of issue of provisional list of prospective resolution applicants	20 th October 2025
12.	Last date for submission of objections to provisional list	25 th October 2025
13.	Date of issue of final list of prospective resolution applicants	04 th November 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	09 th November 2025
15.	Last date for submission of resolution plans	09 th December 2025
16.	Process email id to submit Expression of Interest	sterneindia.cirp@gmail.com

Notes:

1. The Committee of Creditors of the Corporate Debtor resolved to replace the Interim Resolution Professional Beleyur Resolutions Private Limited in the meeting held on 14th June 2025, in accordance with Section 22(3) of IBC, 2016. Accordingly, an application was filed, and Hon'ble NCLT, vide its order dated 22nd July 2025 (Order uploaded on 28th July 2025), replaced the Interim Resolution Professional and appointed Insolvency Professional Mr. Prakash V. Kukreja ("RP") as the Resolution Professional.
2. The Resolution Professional ("RP") / Committee of Creditors ("COC") shall have discretion to change the criteria for the EOI at any point of time.
3. The RP / COC reserves the right to cancel or modify the process / application without assigning any reason and without any liability whatsoever.
4. The initial 180-day CIRP period is scheduled to conclude on 23rd November 2025. The RP, post seeking CoC approval, may approach the Hon'ble NCLT seeking an extension in the CIRP Period, and the aforesaid timelines shall remain subject to the approval of such extension by the Hon'ble NCLT.



Prakash V Kukreja

Date: 25th September 2025

Place: Mumbai

Mr. Prakash V Kukreja

Resolution Professional for Sterne India Private Limited

IP Reg No.: IBBI/IPA-001/IP-P02599/2021-2022/13990

Process Email Id: sterneindia.cirp@gmail.com

Process Specific Website: <https://www.excedor.com/sterne-india-private-limited/>